

COMMITTEE

5

ON

**GOVERNMENT ASSURANCES
(2019-2020)**

(SEVENTEENTH LOK SABHA)

FIFTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)**

Presented to Lok Sabha on.....20/09/2020



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

September, 2020/Bhadrapada, 1942 (Saka)

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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2019-2020), having been authorized by the Committee to submit the Report on their behalf, present this Fifth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2019-2020) at their sitting held on 04 December, 2019 *inter-alia* considered Memorandum Nos. 27 to 51 containing requests received from various Ministries/Departments for dropping of 27 pending Assurances and decided to drop 09 Assurances.

3. At their sitting held on 25 August, 2020, the Committee (2019-2020) considered and adopted their Fifth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;
25 August, 2020

03 Bhadrapada, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

(iv)

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 27 pending Assurances at their sitting held on 04 December, 2019.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following nine Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 1610 dated 24.11.2016	Youth Affairs & Sports (Department of Sports)	Promotion of Archery Sports (Appendix-II)
2.	USQ No. 3867 dated 27.04.2012	New and Renewable Energy	Geo-Thermal Energy (Appendix-III)

3.	USQ No.4846 dated 31.03.2017	Finance (Department of Revenue)	Reduction of Custom Duty (Appendix-IV)
4.	USQ No. 460 dated 25.02.2016	Jal Shakti (Department of Drinking Water and Sanitation)	Kuttanad Drinking Water Project (Appendix-V)
5.	USQ No. 69 dated 01.08.2011	Defence	Museum on Decommissioned Vikrant (Appendix-VI)
6.	USQ No. 1051 dated 29.04.2016	Health and Family Welfare (Department of Health and Family Welfare)	Shortage of Doctors (Appendix-VII)
7.	SQ No. 162 dated 09.03.2016 (Supplementary by Shri Rajesh Ranjan, M.P.)	Housing and Urban Affairs	Rehabilitation of Slum Dwellers (Appendix-VIII)
8.	USQ No. 1425 dated 27.12.2017	External Affairs	Scholarship to African Students (Appendix-IX)
9.	USQ No. 3149 dated 20.03.2008	Railways	Development of Angamaly Railway Station (Appendix-X)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 09 Assurances are given in Appendices -II to X.

5. The Minutes of the sitting of the Committee dated 04 December, 2019, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XI.

NEW DELHI;
25 August, 2020

03 Bhadrapada, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	27	USQ No. 2344 dated 30.11.2016	Atomic Energy	Department of Atomic Energy	Environment Impact Assessment
2	28	USQ No. 495 dated 20.07.2016	Railways		Railway Line to Andhra Pradesh Capital
3	29	USQ No. 4604 dated 15.12.2016	Road Transport and Highways		Establishment of Logistic Hubs
4	30	USQ No. 133 dated 18.07.2016	Human Resource Development	Department of School Education and Literacy	Vacancy of Teachers
5	31	USQ No. 3940 dated 09.12.2016	Defence	Department of Defence Research and Development Organisation	Missile Testing Centre
6	32	SQ No. 81 dated 08.02.2017 (Supplementary by Shri Ninong Ering, M.P.)	Planning		Digital Transactions
7	33	(i) USQ No. 6965 dated 18.05.2012 (ii) USQ No. 1219 dated 17.08.2012 (iii) USQ No. 3259 dated 13.12.2012	Power		(i) BBMB (ii) Posts in BBMB (iii) Sharing of Posts in BBMB
8	34	USQ No. 497 dated 19.07.2017	Housing and Urban Affairs		Rebate on Home Loan

9	35	USQ No. 1587 dated 25.07.2017	Environment, Forest and Climate Change		Implementation of Forest Policy
10	36	USQ No. 1610 dated 24.11.2016	Youth Affairs & Sports	Department of Sports	Promotion of Archery Sports
11	37	USQ No. 4014 dated 10.08.2017	Road Transport and Highways		Maintenance Free Highways
12	38	USQ No. 3867 dated 27.04.2012	New and Renewable Energy		Geo-Thermal Energy
13	39	USQ No. 4846 dated 31.03.2017	Finance	Department of Revenue	Reduction of Custom Duty
14	40	SQ No. 64 dated 07.02.2017 (Supplementary by Smt. Meenakashi Lekhi, M.P.)	Home Affairs		Coastal Security
15	41	SQ No. 322 dated 22.12.2015 (Supplementary by Shri Baijayant Jay Panda, M.P.)	Home Affairs		Marine Police Stations
16	42	USQ No. 1284 dated 26.02.2003	Shipping		Non-Payment of Wage/Salary
17	43	USQ No. 843 dated 07.02.2017	Home Affairs		Establishment of Marine Police Academy
18	44	USQ No. 2462 dated 25.07.2014	Health and Family Welfare	Department of Health and Family Welfare	Plasma Fractionation Centres
19	45	USQ No. 460 dated 25.02.2016	Jal Shakti	Department of Drinking Water and Sanitation	Kuttanad Drinking Water Project
20	46	USQ No. 69 dated 01.08.2011	Defence		Museum on Decommissioned Vikrant

21	47	USQ No. 1948 dated 17.12.2013	Home Affairs		Conviction of Italian Marines
22	48	USQ No. 1051 dated 29.04.2016	Health and Family Welfare	Department of Health & Family Welfare	Shortage of Doctors
23	49	SQ No. 162 dated 09.03.2016 (Supplementary by Shri Rajesh Ranjan, M.P.)	Housing and Urban Affairs		Rehabilitation of Slum Dwellers
24	50	USQ No. 1425 dated 27.12.2017	External Affairs		Scholarship to African Students
25	51	USQ No. 3149 dated 20.03.2008	Railways		Development of Angamaly Railway Station

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 36

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1610 dated 24 November, 2016, regarding "Promotion of Archery Sports."

On 24 November, 2016, Dr. Gokaraju Ganga Raju, M.P., addressed an Unstarred Question No. 1610 to the Minister of Youth Affairs and Sports (Department of Sports). The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Youth Affairs & Sports within three months from the date of the reply. However, the Assurance is yet to be implemented.

3. The Ministry of Youth Affairs & Sports vide O.M. F. No. 11016-36/2016-SP.III dated 24 July, 2017 have requested to drop the Assurance on the following grounds:-

"That this Department is not mandated to maintain database about sportspersons recruited against the sport quota by different organizations across the country as per the policy formulated by Department of Personnel and Training. It is submitted that the intended meaning of the reply to part (e) of the Question is that the recruitment is done by different organizations across the country and data about the sports persons recruited against the sports quota is not maintained by this Ministry. Hence this Ministry has no information/data to furnish."

4. In view of the above, the Ministry, with the approval of the Minister of State (I/C) for Youth Affairs & Sports, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED: 02/12/2019

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
LOK SABHA**

**UNSTARRED QUESTION NO. 1610
TO BE ANSWERED ON 24.11.2016**

Promotion of Archery Sports

1610. DR. GOKARAJU GANGA RAJU

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government is aware that Archery sport is not getting due importance at National and International level;**
- (b) if so, the reasons therefor;**
- (c) whether the Government is not considering Archery as important sport while conducting recruitment under sports quota in the country;**
- (d) if so, the reasons therefor along with the quota prescribed for Archery sport for recruitment under sports quota in the country; and**
- (e) the number of sportspersons recruited under sports quota during each of the last three years and the current year, sports-wise including Archery?**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS & SPORTS
(SHRI VIJAY GOEL)**

- (a) & (b): Madam, Government has been giving due importance to Archery Sports. Archery sport has been placed in the 'High Priority' category so that it gets maximum financial and other assistance from Government under scheme of assistance to NSFs. During the last three**

years i.e. 2013-14 to 2015-16 an amount of Rs. 25.54 Crore has been spent from the Central Government Budget for archery sport.

(c) & (d): As per the instructions issued by the Ministry of Personnel, Public Grievances & Pensions, sportspersons, including archers, who have represented a State or the Country in the National or International competitions, Inter-university tournaments conducted by the Inter-University Sports Boards, State School Teams in the National Sports/Games conducted by the School Games Federation of India and those awarded with National Awards in Physical Efficiency under the National Physical Efficiency Drive, are eligible for appointment in Central Government offices against the vacancies reserved for meritorious sportspersons.

In terms of existing instructions of the Government, up to 5% of direct recruit vacancies in Group 'C' and Group 'D' posts are reserved for meritorious sportspersons in Central Government offices.

(e) Since recruitment is done by different organizations of the Government spread across the country, the number of sportspersons recruited year-wise and sports discipline wise is not available with this Ministry.

Appendix - III

LOK SABHA-SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 38

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3867 dated 27.04.2012 regarding "Geo-thermal Energy"

On 27 April, 2012, Shri Kapil Muni Karwariya and Shri G.M. Siddeshwara, M.Ps., addressed an Unstarred Question No. 3867 to the Minister of New and Renewable Energy. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of New and Renewable Energy within three months from the date of the reply but the Assurances is yet to be implemented.

3. The Ministry of New and Renewable Energy *vide* F.No.113/14/2015-GT dated 20 April, 2018. have requested to drop the Assurance on the following grounds:-

"That presently, geothermal energy is covered under the Research, Design, Development and Demonstration (RDD&D) policy of the Ministry for demonstration/pilot projects. Till the time sufficient number of pilot projects are set up in the country, it will not be possible to evolve a policy for geothermal energy due to lack of practical experience in Indian conditions, which greatly influence the capital cost and tariff. Also, response from the States primarily responsible for exploitation of geothermal energy has not been enthusiastic due to higher capital cost, higher expected project specific tariff and lack of buyers."

4. In view of the above, the Ministry, with the approval of Minister of State (Independent Charge) for Power and New and Renewable Energy have requested to drop the above Assurances.

The Committee may consider.

NEW DELHI

DATED : 02/12/2019

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 3867
TO BE ANSWERED ON 27.4.2012

GEO-THERMAL ENERGY

+ 3867. SHRI KAPIL MUNI KARWARIYA:
SHRI G.M. SIDDESHWARA:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the details of power generated from geo-thermal energy in the country, State-wise;
- (b) whether the Government has formulated any concrete policy or action plan to increase power generation from such geo-thermal energy and utilize them in the country;
- (c) if so, the details thereof alongwith the details of achievements made by the Government in this regard during the last three years and the current year;
- (d) whether the Government has sought assistance from the developed countries for the development of geo-thermal energy in the country, and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF NEW AND RENEWABLE ENERGY
(DR. FAROOQ ABDULLAH)

- (a): No Geo-Thermal Energy Power plant has been set up in the country so far.
- (b): The Ministry of New and Renewable Energy (MNRE) has prepared draft policy and guidelines to facilitate preparation and implementation of an action plan to set up projects for utilization of geo-thermal energy in the country.
- (c): During the last three years, the States of Jammu & Kashmir, Chhattisgarh, Uttarakhand, Andhra Pradesh, Maharashtra, Gujarat and West Bengal have taken steps to harness geo-thermal energy in their respective states. Geo-thermal resource assessment studies have also been undertaken by MNRE at various potential sites through National Geophysical Research Institute (NGRI), Hyderabad.
- (d)&(e): No specific assistance has been sought from any particular country. However India has Memorandum of Understandings (MoUs) on co-operation in Renewable Energy including Geothermal Energy with several countries.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 39

Appendix - IV

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4846 dated 31.03.2017 regarding "Reduction of Custom Duty"

On 31 March, 2017, Shri Ponguleti Srinivasa Reddy, M.P., addressed an Unstarred Question No. 4846 to the Minister of Finance. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Revenue) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Finance (Department of Revenue) *vide* OM F. No. 337/43/2017-TRU dated 18 August, 2017 have requested to drop the Assurance on the following grounds:-

"That the answer furnished to the Lok Sabha Unstarred Question No. 4846 for 31.03.2017 was complete as it was mentioned that representations received seeking changes in duty were examined and appropriate view taken keeping in view various relevant factors. As such, the reply, did not state that these representations were pending with the Ministry of Finance, and therefore, the aforesaid answer to the question doesn't warrant to be admitted as an Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance (Revenue & Financial Services), have requested to drop the Assurance.

The Committee may consider.

DATED:- 02/12/2019

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO. 4846

TO BE ANSWERED ON FRIDAY THE 31ST MARCH, 2017
CHAITRA 10, 1939 (SAKA)

REDUCTION OF CUSTOM DUTY

4846.SHRI PONGULETI SRINIVASA REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government is aware that a prominent international information technology company proposes to establish a manufacturing unit in India and has asked for a favourable duty regime and if so, the details thereof; and

(b) whether the authorities of the said company has requested the Government for reduction of customs duty on the spare parts to set up a plant in India, if so, the details thereof and the action taken thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a) and (b):Representations are received both from domestic as well as international companies seeking changes in duty regimes, including concessions in custom duty rates on raw materials / parts & components and / or increase in custom duty on finished goods which are examined and appropriate view taken keeping in view various relevant factors.

Appendix - IV

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 45

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 460 dated 25.02.2016 regarding "Kuttanad Drinking Water Project".

On 25 February 2013, Shri Kodikunnil Suresh, M.P., addressed an Unstarred Question No. 460 to the Minister of Drinking Water and Sanitation. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Drinking Water and Sanitation within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Drinking Water and Sanitation *vide* D.O.No. F-11011/54/2015-Water-II dated 21 February 2018 have requested to drop the assurance on the following grounds:-

"That in order to fulfill the Assurance, State Government of Kerala has been requested many times to furnish the requisite information. However, despite repeated reminders dated 26.2.2016, 26.12.2016, 16.2.2017, 18.4.2017 and 6.6.2017, no information has been received from State Government of Kerala. No further action can be taken in absence of receipt of requisite information from State Government of Kerala."

4. In view of the above, the Ministry, with the approval of the Minister of State for Drinking Water and Sanitation have requested to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 02/12/2019

GOVERNMENT OF INDIA
MINISTRY OF DRINKING WATER & SANITATION

LOK SABHA
UNSTARRED QUESTION NO. 460
TO BE ANSWERED ON 25.02.2016

Kuttanad Drinking Water Project

460. SHRI KODIKUNNIL SURESH:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether a request/proposal for setting up a project for drinking water for Kuttanad has been received from the State of Kerala for providing drinking water to all the households of Kuttanad Region; and
(b) if so, the details thereof and the action taken by the Government thereon?

ANSWER
MINISTER OF STATE FOR DRINKING WATER AND SANITATION
(SHRI RAM KRIPAL YADAV)

(a) and (b) Yes Sir, this Ministry had received a request / proposal for setting up a project for drinking water for Kuttanad from the State of Kerala for providing drinking water to all the households of Kuttanad Region through financial assistance from Japan International Cooperation Agency(JICA). The State had submitted Detailed Project Reports (DPRs) for the project, however the approval for the same had not been accorded by JICA. A meeting was also convened at Thiruvananthapuram on 15.05.2015 regarding the same in which it was concluded to explore other options like World Bank or National Bank for Agriculture and Rural Development (NABARD) for funding the project. The revised DPRs for the same is still awaited from the State Govt. of Kerala.

Appendix-VI

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 46

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 69 dated 1.8.2011 regarding "Museum on Decommissioned Vikrant".

On 1 August 2011, Smt. Supriya Sule, M.P., addressed an Unstarred Question No. 69 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence vide O.M. No. 12(1)/2011/D(N-IV) dated 27 April, 2012 had requested to drop the Assurance on the following grounds:-

"That tenders were called for proper locating and improvements in the ship by the Government of Maharashtra. However, one of the two qualified bidders withdrew its bid and the Apex Coordination Committee (ACC) rejected another bid, being very high and conditional and next course of action on the project is awaited from Government of Maharashtra.

Government of India has already incurred Rs. 17 crores on repairs of the decommissioned Ship. Modalities for the further assistance of all kinds including financial will be considered after detailed project report for development is worked out by the State Government.

Since the decision on development of the project to be taken by the Government of Maharashtra, therefore, the Committee on Government Assurances, Lok Sabha is requested for the deletion of the subject assurance."

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 14 January 2013 and it was decided not to drop the Assurance. The Committee accordingly presented their Twenty-Seventh Report (15th Lok Sabha) on 13 March 2013 and urged upon the Ministry to apprise the Committee of the progress made in the matter.

5. However, the Ministry of Defence vide O.M. No. 12(1)/2011/D(N-IV) dated 27 August 2015 have now stated as under:-

"the INS Vikrant Museum Project was dropped and the Ship was disposed off as Scrap."

6. In view of the above, the Ministry, with the approval of Hon'ble Raksha Mantri have once again requested to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 02/12/2019

GOVERNMENT OF INDIA

Annexure

MINISTRY OF DEFENCE

LOK SABHA

UNSTARRED QUESTION NO: 69

ANSWERED ON:01.08.2011

MUSEUM ON DECOMMISSIONED VIKRANT

SUPRIYA SULE

(a)the current status of the project on converting the decommissioned INS Vikrant into a museum;

(b)the expenditure incurred by the Government on the project; and

(c)the time by which the museum is likely to be opened to the general public?

Will the Minister of DEFENCE be pleased to state:-

ANSWER

MINISTER OF DEFENCE(SHRI A.K. ANTONY)

(a) to (c):The decommissioned ship INS Vikrant has been converted as Museum Ship and opened to public since December 2001.Tenders were called for proper locating and improvements in the ship by the Government of Maharashtra.The technical bids are being evaluated by the Apex Coordination Committee (ACC) under the chairmanship of C-in-C Western Naval Command and the Chief Secretary of Maharashtra.

The details of expenditure incurred by the Government of India is Rs.17 crores on repairs and Rs.5 crores by the Government of Maharashtra.

Appendix-VII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 48

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1051 dated 29.04.2016 regarding "Shortage of Doctors"

On 29 April, 2016, Smt. Darshana Vikram Jardosh, M.P., addressed an Unstarred Question No. 1051 to the Minister of Health & Family Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Health & Family Welfare (Department of Health & Family Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Health & Family Welfare (Department of Health & Family Welfare) *vide* OM No. H.11016/02/2016-CHS.V dated 4 May, 2018 have requested to drop the Assurance on the following grounds:-

"That the Department of Legal Affairs advised this Ministry to obtain the specific comments of D/o Personnel & Training (Nodal Department), which however, advised MoHFW to take a call first as to whether there is a need for creation of All India Medical & Health Service Cadre. As per the advice of DoP&T and in order to explore the desirability/feasibility of constituting of such service and to frame up the views of the MoHFW, the matter was referred to the Cadre Review Committee constituted in March, 2015 under the Chairmanship of Additional Secretary(Health). The Committee, inter-alia, observed that the 7th CPC did not support the creation of an Indian Medical Service considering that Health is a State Subject and the major requirement of Health Professional is at the State Level; the officers of Cental Health Service dealing with monitoring of various programmes/schemes relating to Health Sector have never worked in the States and, as such, do not have an appropriate perspective of the problems being faced by the State Governments. The Committee recommended that the views of all State Governments on the issue may once again be solicited. The proposal should be taken forward if majority of the States are willing to come on board. The above recommendation of the Cadre Review Committee was accepted by the Government and, thereafter, Union Health Secretary wrote to the Chief Secretaries of all States/UTs on 9.6.2017 soliciting views on creation of All India Medical Services so that the Ministry of Health & Family Welfare could firm up its proposal. The Ministry has so far received comments from only 05 States viz. Andhra Pradesh, Madhya Pradesh, Kerala, Sikkim and Goa and 02 Union Territories, viz. Dadra & Nagar Haveli and Andaman & Nicobar Islands. While the Government of Goa, Andaman & Nicobar Administration and UT of Dadra & Nagar Haveli have supported the proposal, the Kerala

and Sikkim Governments have not supported the proposal. The Government of Andhra Pradesh has requested to come up with a comprehensive proposal incorporating the best practices in other countries for addressing the manpower needs in the two sectors of health services and medical services. It may be seen that only few States/UTs have responded to the proposal and the Cadre Review Committee had recommended that the proposal would be moved further only if majority of States are willing to come on board."

4. In view of the above, the Ministry, with the approval of the Minister of Health & Family Welfare have requested to drop the Assurance.

The Committee may consider.

DATED:- 02/12/2019

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 1051
TO BE ANSWERED ON 29TH APRIL, 2016
SHORTAGE OF DOCTORS

1051. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is aware that talented and super specialist doctors are not coming forward to join in Government services, and medical colleges, as various posts of super specialists doctor are lying vacant at different levels;
- (b) if so, the details thereof and reaction of the Government thereto;
- (c) whether the Government is considering to explore possibilities in coordination with States to create separate cadre of Indian Medical Services to attract super specialist doctors in Government services and medical colleges; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)

(a) & (b): Yes. The doctors in Super specialities are not very keen to join in Govt. service. During the years 2013 & 2014, requisitions for 33 posts in various super specialities were sent to UPSC. The UPSC could only recommend 38 candidates out of which 31 finally joined the service.

The Govt. has taken several measures to retain the best talent and to fill up the vacant posts which interalia include time bound promotion without linkage to vacancies upto Senior Administrative Grade.

(c) & (d): As per the advice of Deptt. of Per. & Trg. and in order to explore the desirability/feasibility of constituting of Indian Medical Service, the matter was referred to the Cadre Review Committee. Report of the Committee has been received.

COMMITTEE ON GOVERNMENT ASSURANCES
(LOK SABHA)

Appendix - VIII

MEMORANDUM No. 49

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 162 dated 09 March, 2016 by Shri Rajesh Ranjan, M.P., regarding "Rehabilitation of Slum Dwellers"

On 09 March, 2016, Shri Rajesh Ranjan and Shri Gaurav Gogoi, M.Ps., addressed a Starred Question No. 162 to the Minister of Housing & Urban Poverty Alleviation. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Shri Rajesh Ranjan, M.P., raised the following Supplementary Question to the Minister of Housing & Urban Poverty Alleviation:-

"What are State/Union Territory-wise details of the allocated and amount spent by the Government towards rehabilitation and development of the slums during the current year and the last five years. Whether the Government has any plan to monitor implementation of Pradhan Mantri Awas Yojana, AMRUT, etc. in slums and the utilisation of funds sanctioned therefor to prevent irregularities and looting of money."

3. In reply, the Minister of Housing & Urban Poverty Alleviation stated as follows:-

"I am also holding discussion with all my colleagues and I will shortly be coming with some sort of arrangement, where all the Centrally sponsored schemes to the extent possible will be monitored by a Committee presided over by the senior most Member of Parliament... If the honorable Member makes a specific complaint to me, I will definitely order an inquiry and find out from the State Government what has happened and what is happening."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Housing & Urban Poverty Alleviation within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Housing & Urban Affairs vide O.M. H-11012/01/2016-SBM-II dated 10 October, 2016 have requested to drop the Assurance on the following grounds:-

"That Shri Rajesh Ranjan, Hon'ble Member of Lok Sabha has not made any specific complaint with the office of Hon'ble UDM as informed by them. Hence no action can be taken in this matter. It is therefore requested that the reply may not be construed as an Assurance."

6. In view of the above, the Ministry, with the approval of the Minister of State for Housing & Urban Affairs, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI

DATED: 02/12/2019

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA
STARRED QUESTION NO. 162*

TO BE ANSWERED ON MARCH 09, 2016

REHABILITATION OF SLUM DWELLERS

No. 162. SHRI RAJESH RANJAN:
SHRI GAURAV GOGOI:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the computation of the price of the land allocated for the *in-situ* rehabilitation of slum dwellers for a given period is to be inflation-indexed and if so, the details of the implementing agency mandated to absorb the rise in land costs at the completion of the project;
- (b) whether the Government has delineated the terms and conditions and incentives for private developers for the 'open bidding' process for housing projects under the scheme and if so, the details thereof;
- (c) whether the Government has provided for a single window approval mechanism for the housing projects and if so, the details thereof; and
- (d) whether the Government proposes to provide land at subsidized rates to private developers for housing projects for rehabilitation of slum dwellers and if so, the details thereof?

ANSWER

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION
[SHRI M.VENKAIAH NAIDU]

(a) to (d): A Statement is laid on the Table of the Sabha.

Contd....

STATEMENT

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED
QUESTION NO. 162* FOR 09.03.2016 REGARDING "REHABILITATION
OF SLUM DWELLERS"**

- (a): Land being State subject, States/UTs concerned decide as per their own policies in the matter.
- (b): The PMAY (U) Mission Guidelines provides for the States / UTs to select the private developers for executing the slum redevelopment project through an open transparent bidding process and to decide the eligibility criteria for prospective developers. All financial and non-financial incentives and concessions, if any, are integrated in the project and declared 'a priori' in the bid document for the prospective developers for undertaking projects for in situ slum redevelopment of slums. States and cities may provide additional Floor Area Ratio (FAR)/ Floor Space Index (FSI) or Transfer of Development Rights (TDR) and relax density and other planning norms.
- (c): Amongst the six mandatory conditions prescribed under the PMAY-HFA (U) Mission, one of them makes it incumbent upon the States / UTs to put in a place a system to ensure single-window, time bound clearance for layout approval and building permissions at ULB level. Further, under the 'In-situ' slum redevelopment component of the Mission, the Guidelines provides that a single authority be constituted in the States/UTs with the responsibility to change planning and other norms and also for according approval to projects.
- (d): Land and colonisation being State subjects, it is therefore for the States/UTs to provide the land for housing projects for rehabilitation of slum dwellers

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09.03.2016

(Q.162)

श्री राजेश रंजन : महोदया, सबसे पहले मैं आदरणीय सुषमा स्वराज जी, जो देश की काफी उत्कृष्ट और काबिल महिला हैं, सभी लोगों ने जिन बिन्दुओं के लिए आपको धन्यवाद दिया है उसके लिए मैं आपको धन्यवाद नहीं दूंगा। मैं इसके लिए धन्यवाद दूंगा, ...(व्यवधान)

माननीय अध्यक्ष : आज रंजीता जी उनको बाइक दे देगी।

श्री राजेश रंजन : बहुत ही उत्कृष्ट इंगलिश जानने और समझने के बावजूद भी प्रश्न जिस तरीके से इंगलिश में किया जाता है लेकिन आप राष्ट्र की सबसे लोकप्रिय भाषा हिन्दी में जवाब देती हैं। उसके लिए आपका बहुत-बहुत धन्यवाद। लोग हिन्दी जानने के बावजूद भी इंगलिश में बोलते हैं, इसलिए मैं आपको धन्यवाद देना चाहता हूँ। ...(व्यवधान)

माननीय अध्यक्ष : राजेश जी, आप प्रश्न पूछिये। अब आप हिन्दी में प्रश्न पूछिये, जिसका जवाब मंत्री जी अंग्रेजी में बहुत अच्छा देंगे।

...(व्यवधान)

श्री राजेश रंजन : अध्यक्ष महोदया, हाल में आये आर्थिक सर्वे की रिपोर्ट में कहा गया है कि देश भर में दो करोड़ घरों की कमी है। देश की कुल आबादी, यानी 120 करोड़ में से 37.7 करोड़ लोग शहरों में रहते हैं और हर साल एक करोड़ लोग गांव से शहरों में पलायन कर रहे हैं। अनुमान है कि वर्ष 2012 तक शहरों की आबादी 60 करोड़ हो जायेगी। इकोनॉमिक सर्वे की रिपोर्ट के अनुसार शहरों में आर्थिक रूप से गरीब एवं कम आय वाले लोगों के लिए 95 फीसदी मकानों की कमी है। वर्ष 2011 की जनगणना के अनुसार देश में 6.5 करोड़ लोग शहरों की मलिन बस्तियों में रहते हैं और यह संख्या लगातार बढ़ रही है। अगले साल, यानी वर्ष 2017 तक भारत में स्लम डेवलर्स की संख्या 10 करोड़ पार कर जायेगी, जबकि वर्ष 1981 में इनकी संख्या मात्र ढाई करोड़ थी।

अध्यक्ष महोदया, यहां विद्वान मंत्री बैठे हैं। वर्ष 2011 का सेन्सस रिकार्ड बताता है कि 1.3 करोड़ परिवार स्लम में रहते हैं। सेन्सस के आंकड़े बताते हैं कि दिनोदिन स्लम्स में रहने वाले लोगों की संख्या बढ़ती जा रही है। अर्बन डेवलपमेंट विभाग का सकारात्मक रवैया नहीं है। दस लाख से कम आबादी वाले शहरों में 62 फीसदी आबादी स्लम में रहती है और दस लाख से ऊपर की आबादी वाले शहर, जिनमें दिल्ली और मुंबई जैसे महानगर शामिल हैं, उनमें 38 फीसदी लोग स्लम्स में रहते हैं जैसे आरिफ नगर, अर्जुन सिंह पारा, बेगनबारी मुम्बई, चांदबारी चौधरी मोहल्ला, धारावी मुम्बई, गांधी नगर, गोडाऊपर, हरिजन मोहल्ला, इंदिरा एकता नगर, कठपुतली स्लम आदि। ...(व्यवधान)

माननीय अध्यक्ष : राजेश जी, आप कृपया प्रश्न पूछिये।

...(व्यवधान)

श्री राजेश रंजन : मैं माननीय विद्वान मंत्री महोदय से कहना चाहता हूँ कि स्लम की स्थिति दिनोदिन बिगड़ती जा रही है। सदन में लगातार 62 सालों से स्लम पर कोई न कोई प्रक्रिया जारी है। मैं मंत्री जी से पूछना चाहता हूँ कि क्या कारण है कि आज तक इस तरह की प्रक्रिया को रोकने की कोई कारगर व्यवस्था नहीं की गयी?

श्री एम. वैकैय्या नायडू : अध्यक्ष महोदया, कल के इंटरनैशनल वूमैन्स डे का प्रभाव हमारे राजेश रंजन पर अभी भी है। यह अच्छा है। उन्होंने सवाल से ज्यादा स्थिति का वर्णन किया है। मैं उसी के संदर्भ में कहना चाहता हूँ कि सरकारी आंकड़ों के हिसाब से देश में स्लम पापुलेशन 6.55 करोड़ है और स्लम हाउस होल्ड 1.37 करोड़ हैं। हमारे अनुभव के हिसाब से इसमें प्रॉब्लम यही आ रही है। मैंने इसका गहराई से अध्ययन किया है, यह देश के सामने बहुत बड़ी चुनौती है और लज्जा की बात भी है, मगर क्या करें? पहला कारण यह है कि लोग गांव छोड़कर शहर में आ रहे हैं। शहर में उनको पर्याप्त जगह नहीं मिल रही, इसलिए स्लम की संख्या बढ़ रही है। अब स्लम को डेवलप करने के लिए एक मात्र उपाय यह है कि स्लम में वर्टिकल बिल्डिंग्स बनाना है, क्योंकि वे लोग उसे छोड़कर दूसरी जगह यानी शहर के बाहर जाकर बसने के लिए तैयार नहीं हैं। इसलिए उसे वहीं बनाना पड़ेगा। जमीन स्टेट का सब्जेक्ट है। जब तक स्टेट्स जमीन दिखाकर प्रपोजल नहीं भेजेंगे कि उसे ऐसा डेवलप करना चाहिए तब तक हम कुछ नहीं कर पायेंगे। मगर हमने एक ओपन ऑफर दिया कि जो भी स्टेट स्लम डेवलपमेंट के लिए, इंस्टीट्यूट डेवलपमेंट के लिए प्रपोजल भेजेगा, उसमें से हर एक मकान के लिए सेंट्रल गवर्नमेंट द्वारा एक लाख रुपये की सब्सिडी दी जायेगी और वह सब्सिडी भी शुरुआत में देंगे। नार्मली यह होता है कि कभी लोन नहीं दिया तो बाद में किश्तों में देते हैं। ऐसा नहीं है, हम उसे शुरु में देंगे। यह प्रस्ताव हमने स्टेट्स को भेजा है। जो-जो स्टेट सामने आ रही है, वह आगे बढ़ रही हैं और हम उन्हें मदद कर रहे हैं। जिन स्टेट्स ने प्रपोजल नहीं भेजा है, वहां जमीन को अधिग्रहण करके मकान बनाना संभव नहीं है। यह प्रैक्टिकल प्रॉब्लम है।

श्री राजेश रंजन : अध्यक्ष महोदया, विगत पांच वर्षों में चालू वर्ष के दौरान मलिन बस्तियों को निवासियों के पुनर्वास और विकास के लिए सरकार द्वारा आवंटित और खर्च की गयी राशि का संघ राज्यवार ब्यौरा क्या है? बिना योजना के शहरीकरण के कारण झुग्गियों की संख्या लगातार बढ़ रही है, तब इस काम को करने के लिए क्या स्थानीय निकायों को आर्थिक तौर पर सशक्त किया जायेगा, जैसे आपने राज्य की मलिन बस्तियों के निवासियों के पुनर्वास की बात कही है। जब स्लम बस्ती में जाते हैं तब इस बात का पता

चलता है। आपने कहा है कि प्रधानमंत्री आवास योजना, अमृत, स्वच्छता आदि के द्वारा मलिन बस्तियों के लिए काम कर रहे हैं। क्या केंद्र सरकार द्वारा निगरानी की कोई योजना है? क्या इस तरह का कोई सिस्टम है ताकि केंद्र से भेजी जा रही प्रायोजित धनराशि में सांसद की निगरानी की भूमिका सुनिश्चित की जा सके? खास तौर से बिहार, जहां से मैं आता हूँ, आपने प्रधानमंत्री आवास योजना में मलिन बस्तियों की स्वच्छता के लिए लगातार जो पैसा भेजा है, उसका बंदरबाट हो रहा है, लूट हो रही है और इस कारण सही तरीके से कोई योजना काम नहीं कर रही है। यदि राज्य नहीं देता है तो क्या केंद्र सरकार इस तरह की कोई योजना बनाएगी जिससे स्लम बस्ती में रहने वाले गरीबों के लिए राहत के उपाय हो सके?

SHRI M. VENKAIAH NAIDU: Hon. Speaker Madam, we are in a federal system. We can formulate a plan or programme and then we can also sanction money for the programme. But the implementation at the end of the day has to be taken up by the State Government or the urban local body. I totally agree with Shri Rajesh Ranjan on his suggestion of having some sort of monitoring system. Madam Speaker, you remember that earlier also a lot of Members expressed their grievances and made complaints. That is why, as Minister of Parliamentary Affairs, I am also holding discussion with all my colleagues and I will shortly be coming with some sort of arrangement where all the Centrally sponsored schemes to the extent possible will be monitored by a Committee presided over by the seniormost Member of Parliament.

With regard to Saharsa or with regard to specific instances which the hon. Member has mentioned to me, if he writes to me, then I can ask for the explanation from the State Government. Taking *suo motu* action is not in the interest of the federal structure of the Constitution. If the hon. Member makes a specific complaint to me, then I will definitely order an inquiry and find out from the State Government what has happened and what is happening. That much I can do.

Thirdly, as for the proper growth of the cities, at the end of the day the city plan has to be approved by the city-elected council. The State Government, which is there in the field, has to coordinate the efforts and guide the State. From time to

time, we have been issuing guidelines from the Centre. We have also come out with a new policy of incentives and disincentives. If they don't follow the advice or reforms, then there is a disincentive. If they follow them, there is incentive. That is the only way. Otherwise, if we stop releasing money because somebody has not followed the guidelines, ultimately the sufferers will be the people of that region. That has to be kept in mind.

SHRI GAURAV GOGOI : Hon. Speaker Madam, the housing scheme was launched in June 2015 and has a target of two crore houses for the urban poor by 2022. If you want to achieve the target of two crore houses, you will, on an average, need to build 33 lakh houses each year for the next six years. Now these slums of course would need land. The KPMG Report said that the land required runs into thousands and lakhs of hectares. In some States, this land which is needed for slum rehabilitation or development is quite unsafe, prone to disaster, prone to earthquakes and prone to landslides. So, my question is whether the Ministry has undertaken any survey as to the quality of land which is available for the slum projects. Secondly, has the Ministry given out any data that if 33 lakh houses each year are required to achieve the target of two crore houses, what is the per centage of target that we have achieved? How many houses have been sanctioned so far?

SHRI M. VENKAIAH NAIDU: Madam Speaker, 'Housing for All' is an initiative of the hon. Prime Minister. It was launched last year.

As rightly said by the hon. member, after that we held consultations with the States and sensitised them about the broad contours of the Scheme and asked the States to send proposals because land has to be identified by the States and the beneficiaries have to be identified by the States. So far, 28 States have signed a Memorandum of Agreement with the Central Government including the Assam State to which the hon. Member belongs. So far, whatever proposals are coming from the States, without changing them, we are only seeing whether the guidelines have been followed or not. There is a Committee headed by my Secretary, Urban

Development including the Chief Secretary of the particular State. They sit together, scrutinise the proposals and then sanction them. So far, whichever States have sent proposals, all of them have been sanctioned.

As asked specifically by the hon. Member, 5,08,902 houses have been sanctioned so far. At this rate, it will not be able to reach the target as rightly pointed out by the hon. Member because the challenge is huge. That being the case, I would like to share this with the House. I am thankful to the hon. Finance Minister. He has announced a lot of incentives for the housing sector. Making available that much money is not possible through my Department alone. So, with those incentives, now there is a sort of enthusiasm among the States also to come forward with proposals. I am in regular touch with the States. Whatever proposals the State sends, if they are within the guidelines they are being sanctioned.

श्री राजेन्द्र अग्रवाल: माननीय अध्यक्ष जी, वर्ष 2011 की जनगणना के अनुसार देश में 10 लाख से ज्यादा जनसंख्या वाले 46 मेट्रोपोलिटन शहरों में कुल 52.4 लाख हाउसहोल्ड स्लम में रहते हैं जो देश कुल हाउसहोल्ड का 31.1 प्रतिशत है। वर्तमान सूची में शीर्ष 10 शहरों में मेरठ पांचवें स्थान पर और चौथे स्थान पर विजयवाड़ा है। संयोग ऐसा है कि इन 10 शहरों में से आठ स्मार्ट सिटी घोषित किए जा चुके हैं, लेकिन उत्तर प्रदेश सरकार ने पूर्वाग्रह या किसी अन्य कारण से मेरठ को इस हक से वंचित कर रखा है। यहां स्लम की संख्या ज्यादा है। मेरा माननीय मंत्री से प्रश्न है कि क्या विजयवाड़ा और मेरठ के लिए कुछ विशेष योजना देने की कोई बात है? क्या मेरठ को स्मार्ट सिटी में शामिल करने की कोई योजना है?

SHRI M. VENKAI AH NAIDU: Madam, smart city is altogether a different question but for all the cities like Meerut or Vijayawada wherever the population is one lakh and above there is AMRUT Yojana, Atal Mission for Rejuvenation and Urban Transformation. Already guidelines have been issued; States have forwarded the proposals for drinking water, sanitation, and solid waste management. All these three schemes will be applicable to Meerut City also.

With regard to smart city selection, there is some tie-up between Meerut and Raibareilly. That is under consideration. I have asked the State Government to re-consider and send one city. Finally, same is the case with Jammu and Kashmir

also. They are being examined because they are explaining a typical situation in Jammu and Kashmir. I will deal with that separately, not now.

With regard to the basic amenities for those cities, they can be covered either in smart city or in AMRUT or in other Central Schemes like Housing For All, which is for 4,041 towns. These schemes can be made available to the State Governments depending on the eligibility.

As far as housing is concerned, one lakh subsidy *in situ*; 1,50,000 and also 2,30,000; six and a half per cent interest subvention is given for the first time in India by the Government of India led by Shri Narendra Modi. That is a big boon to the people who want houses. I hope, in the coming days, the demand will catch up and the Government will be able to fulfil the aspirations.

PROF. SAUGATA ROY : Madam, in 2009, the then President of India declared a Programme in which he said that India will be slum-free in five years. Subsequently, the then Government initiated a Scheme called Rajiv Awas Yojana. The different States and the Urban Local Bodies were written to, to provide statistics and plans for implementing a slum-free India. When the present Government came to power, obviously the Rajiv Awas Yojana was given up. The Government has declared two Schemes, one is the Prime Minister's Awas Yojana and the other is the Housing For All.

What I would like to ask the hon. Minister is whether the goal of having a slum-free India has been given up altogether, whether the Government is having some alternative goal in this matter in the interest of having an India where human beings enjoy a better standard of living in the metropolises of the country.

SHRI M. VENKAIAH NAIDU: Madam, the fact is that in 2009 in it was said but subsequently during the earlier period also we could not achieve the target.

Out of the JNNURM and RAY, in ten years, a total of ten lakh houses have been constructed during that period. Now, our Government's aim is to provide Housing For All by 2022. Under RAY, the progress was not satisfactory. There were also certain practical difficulties experienced by the States and they have

been in touch with the Government of India. Keeping all these things in mind, the Government has not given up the Slum-free India Scheme. The Government has tried to improve it further and has come up with the three housing projects as I told you, Housing For All and Affordable Housing. This RAY also is submerged into the new Scheme.

Those Schemes which are progressing and which are under construction have been allowed to be completed up to 2017. We have not given up any of the old schemes. If they have started and there is progress, they are continued; if they have not started, those proposals have been asked to be sent in the present form of Housing For All or Affordable Housing.

SHRI K. PARASURAMAN: Hon. Speaker Madam, the number of slums to be developed is increasing due to rapid urbanization and rural-urban migration which is in turn leading to unhealthy conditions in slum areas. So, I would like to know whether the Government would come forward to include all slum areas in Housing For All Indians and whether the Government has also fixed any target for rehabilitation of slum areas under the Housing For All Scheme.

SHRI M. VENKAI AH NAIDU: Madam Speaker, under Housing For All priority is for *in situ* development of the slums. ... (*Interruptions*)

कुछ माननीय सदस्य : अम्मा नहीं बोला।... (व्यवधान)

श्री एम. वैकैया नायडू : अम्मा बोलना कोई गलत नहीं है। अम्मा अम्मा है। सबके लिए अम्मा है। आपकी भी अम्मा है। हमारी भी अम्मा है।... (व्यवधान) अम्मा है तो अम्मा है। ... (व्यवधान)

Some people call, 'Mummy' but we call, 'Amma'. Mummy comes from here; *amma* comes from here. ... (*Interruptions*) I am talking of my *amma*; you are talking of your *amma*. ... (*Interruptions*)

Madam Speaker, the purport of the main question is highlighting the fact that urbanisation is moving at a faster pace and people are leaving rural areas and coming to urban areas in search of livelihood because employment, entertainment,

09.03.2016

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education, and economic upliftment are all mostly situated in cities. That is why people are coming.

It is a continuous effort of successive governments to see that proper facilities are provided in the rural areas to the extent possible so that migration can be reduced but experience shows migration is increasing because as I said there is a clamour for urbanisation and also facilities are all concentrated there. Keeping that in mind, we are giving priority for housing sector in the urban areas.

As I told earlier, we have come out with a new scheme of 6.5 per cent interest subvention; secondly, one lakh for *in situ* development; and also if individual people come forward without government support, they are also going to be given subsidy. Even if the private developers develop a particular project where 35 per cent of the houses are going to be earmarked for poorer people, we will give them also the required subsidy if the State Government joins with them. This is the programme we have.

Appendix IX

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 50

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1425 dated 27.12.2017 regarding "Scholarship to African Students"

On 27 December, 2017, Dr. Ramesh Pokhriyal Nishank, M.P., addressed an Unstarred Question No. 1425 to the Minister of External Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of External Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of External Affairs *vide* OM No.DDG(P)/3900/2018 dated 18 September, 2018 stated as under:

"a) Part Assurance is fulfilled as re-development work for two Centres (Washington and Paris) is in full swing.

b) Establishing Cultural Centres overseas is not fully in the control of GoI. A number of factors play a role in their establishment in a foreign country where GoI's has no control. Therefore, a timeline cannot be specified for setting up the remaining Centres."

4. In view of the above, the Ministry, with the approval of the Minister of External Affairs, have requested to drop the Assurance.

The Committee may consider.

DATED:- 02/12/2019

NEW DELHI

MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1425
TO BE ANSWERED ON 27.12.2017

SCHOLARSHIP TO AFRICAN STUDENTS

†1425. DR. RAMESH POKHRIYAL "NISHANK":

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the total number of scholarships provided by the Government in the field of higher education to students of various African Countries with a view to enhancing cooperation with them;
- (b) whether the Government is extending cooperation to these nations in Skill Development;
- (c) if so, the details thereof;
- (d) whether the Government proposes to open cultural centres in African and other countries; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (Dr) V. K. SINGH (RETD)]

(a) ICCR provides 900 scholarship slots annually to the students of African countries in the field of higher education with a view to enhancing cooperation with them.

(b) & (c) Under Indian Technical & Economic Cooperation (ITEC), various short and medium training programmes are offered to working professionals of partner countries for their capacity building and skill development. For the countries of African Continent and Africa related multilateral agencies, around 5000 such slots are being offered annually.

(d) & (e) At present, proposals to open cultural centres at Washington, Paris, Buenos Aires, Lagos, Toronto, Singapore and Tel Aviv are being processed.

Appendix - X

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 51

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3149 dated 20.03.2008 regarding "Development of Angamaly Railway Station"

On 20 March, 2008, Shri P.C. Thomas, M.P., addressed an Unstarred Question No. 3149 to the Minister of Railways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2009/W1//PQL/SR/3149 dated 02 July, 2009 had requested to drop the Assurance on the following grounds:-

"In view of land acquisition problems in Angamali-Sabarimala new line project, diverse representations of local people in finalizing alignment of this new line and acute constraint of resources, work on this project is very slow and it is not possible to complete work on this project in near future. As such, it is not possible to fulfill the present Assurance in near future"

4. The above request for dropping the Assurance was placed before the Committee at their sitting held on 06 August 2010 and the Committee decided not to accede to the request of the Ministry. The Committee accordingly presented their 10th Report (15th Lok Sabha) on 27 August, 2010 asking the Ministry that land acquisition problems in Angamali-Sabarimala new line project, diverse representations of local people, acute constraint of resources etc., be resolved at the earliest and Assurance implemented.

5. However, the Ministry of Railways *vide* OM No. 2009/W1//PQL/SR/3149 dated 14 March 2010 have stated as under:-

"Work on Angamali-Kaladi section only is nearing completion and work beyond Kaladi is not feasible to be completed in near future as this project involves land acquisition problems, protest by local people against revision of alignment in Kottayam District recommended by the Government of Kerala, limited availability of funds for ongoing new line projects etc. Delay in finalization of alignment due to protest by local people and abnormal increase in land cost has increased the project cost from Rs 550 crore to Rs 2815 crore. Accordingly, Government of Kerala has been requested to continue to share 50% cost of the project which however, is not agreed to so far. As such, it is not

possible to fulfill the present Assurance in near future and it is also not considered desirable to continue the present Assurance indefinitely."

6. In view of the above, the Ministry with the approval of Minister of State in the Ministry of Railways, have requested the Committee to drop the Assurance.

The Committee may re-consider.

DATED :- 02/12/2019

NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA

UNSTARRED QUESTION NO: 3149

ANSWERED ON: 20.03.2008

DEVELOPMENT OF ANGAMALY RAILWAY STATION

P.C. THOMAS

Will the Minister of

RAILWAYS

be pleased to state:-

- (a) the details of traffic density of Angamaly Railway Station in Kerala under Southern Railway;
(b) whether the Railway have any proposal to develop Angamaly Railway Station; and
(c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) to (c): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 3149 BY SHRI P.C. THOMAS TO BE ANSWERED IN LOK SABHA ON 20.03.2008 REGARDING DEVELOPMENT OF ANGAMALY RAILWAY STATION.

(a): Details of Traffic density of Angamaly Railway Station is given below:

Total No. of Passenger/Express trains running on the section	38.
No. of Passenger trains stopping at Angamaly	4
No. of Express trains stopping at Angamaly	9
Total No. of Goods trains running on the section	10.7/day
No. of Goods rakes released at Angamaly	9.5 rakes/month
No. of passengers booked at Angamaly during 2006-07 is	11476/day.

(b): Yes, Sir.

(c): i) The present Goods unloading capacity at Angamaly is less than half-rake. The work of augmentation of Goods unloading capacity to full rake is in progress and is targeted for completion by March 2009.

ii) Provision of a New Rail line between Angamaly and Sabarimala has been sanctioned at a cost of Rs. 517.17 crores in Works Programme 1997-98 and the work is in progress.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2019-2020)
(SEVENTEENTH LOK SABHA)
THIRD SITTING
(04.12.2019)

The Committee sat from 1500 hours to 1550 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Nalin Kumar Kateel
5. Shri Ramesh Chander Kaushik
6. Shri Ashok Mahadeorao Nete
7. Shri Santosh Pandey
8. Shri Parbatbhai Savabhai Patel
9. Dr. Bharatiben Dhirubhai Shyal

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri H. Ram Prakash - Director
3. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 25 Memoranda (Memorandum Nos. 27 to 51) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the remaining Memoranda. The Chairperson subsequently decided to drop 09 Assurances as

pe details given in Annexure-I and to pursue the remaining 16 Assurances as per details given in Annexure-II*, for implementation by the Ministries/Departments concerned.

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The Committee then adjourned.

* Not enclosed

Annexure-I

Statement showing Assurances dropped by the Committee on Government Assurances at their sitting held on 04.12.2019.

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
1.	36	USQ No. 1610 dated 24.11.2016	Youth Affairs & Sports (Department of Sports)	Promotion of Archery Sport
2.	38	USQ No. 3867 dated 27.04.2012	New and Renewable Energy	Geo-Thermal Energy
3.	39	USQ No.4846 dated 31.03.2017	Finance (Department of Revenue)	Reduction of Custom Duty
4.	45	USQ No. 460 dated 25.02.2016	Jal Shakti (Department of Drinking Water and Sanitation)	Kuttanad Drinking Water Project
5.	46	USQ No. 69 dated 01.08.2011	Defence	Museum on Decommissioned Vikrant

6.	48	USQ No. 1051 dated 29.04.2016	Health and Family Welfare (Department of Health and Family Welfare)	Shortage of Doctors
7.	49	SQ No. 162 dated 09.03.2016 (Supplementary by Shri Rajesh Ranjan, M.P.)	Housing and Urban Affairs	Rehabilitation of Slum Dwellers
8.	50	USQ No. 1425 dated 27.12.2017	External Affairs	Scholarship to African Students
9.	51	USQ No. 3149 dated 20.03.2008	Railways	Development of Angamaly Railway Station

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2019-2020)
(SEVENTEENTH LOK SABHA)
FIFTEENTH SITTING
(25.08.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'C' Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras

Secretariat

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following seven (07) draft Reports without any amendments:-

- (i) Draft Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Law and Justice (Legislative Department)';

- (ii) Draft Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Culture';
- (iii) Draft Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (iv) Draft Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (v) Draft Seventh Report (17th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Road Transport and Highways';
- (vi) Draft Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (vii) Draft Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports.

XXX	XXX	XXX	XXX	XXX	XXX
XXX	XXX	XXX	XXX	XXX	XXX

The Committee then adjourned.